



CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 143/TL/2023

Dated: 17.7.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Khavda RE Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish 2009 (hereinafter referred to as "Transmission Licence Regulations") to establish Transmission Network Expansion in Gujarat associated with integration of RE projects from Khavda potential RE zone on Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements as per RFP documents:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Banaskantha-Ahmedabad 765 kV D/c line with 330MVA, 765 kV Switchable line reactor on each ckt at Ahmedabad S/s end <ul style="list-style-type: none"> 765 kV, 330 MVA Switchable Line Reactor along with switching equipments – 2 nos. (6 X 110 MVA) 765 kV line bays- 4 nos. (2 nos. at Banaskantha and 2 nos. at Ahmedabad) 	24 months	Khavda Phase-II (5 GW) scheme

Note:

- Developer of Ahmedabad P.S. to provide space for 2 no. of 765 kV line bays along with Switchable Line Reactor at Ahmedabad end for termination of Banaskantha – Ahmedabad 765 kV D/c line.
- Powergrid to provide space for 2 no. of 765 kV line bays at Banaskantha end for termination of Banaskantha -Ahmedabad 765 kV D/c line.
- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹773.27 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
- The Central Transmission Utility of India Limited vide its letter dated 21.4.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on material available on record, the Commission has, vide order dated 17.7.2023 in Petition No. 143/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to Khavda RE Transmission Limited, (Now known as POWERGRID Khavda RE Transmission System Limited before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 7.8.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission on 11.8.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary